IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
M.A. NO. 54 OF 2022
IN
ORIGINAL APPLICATION NO. 296 OF 2022

IN THE MATTER OF:

Naveen Rana. .....Applicant

Versus

State of Uttarakhand. ... Respondent

REPORT BY WAY OF AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, PAURI GARHWAL, UTTARAKHAND IN COMPLIANCE OF DIRECTIONS PASSED BY THIS HON'BLE TRIBUNAL VIDE ITS ORDERS DATED 08.08.2022 AND 19.10.2022 IN THE ABOVEMENTIONED MATTER

P A P E R - B O O K

INDEX

Srl.	Particulars	Pages
1.	Report by way of Affidavit on behalf of District Magistrate, Pauri Garhwal, Uttarakhand in compliance of orders dated 08.08.2022 and 19.10.2022 passed by this Hon'ble Tribunal	1–11
2.	ANNEXURE R-1: A true copy of the order dated 08.08.2022 passed by this Hon'ble Tribunal.	12-16
3.	ANNEXURE R-2: A true copy of the order dated 19.10.2022 passed by this Hon'ble Tribunal.	17-18
4.	ANNEXURE R-3: Photocopy of report of Sub Divisional Magistrate, Yamkeshwar, District Pauri Garhwal, Uttarakhand.	19-20
5.	ANNEXURE R-4: Photocopy of Khatauni (Revenue Record)	21-28
6.	ANNEXURE R-5: Photocopy of report of Joint Committee constituted by this Hon'ble Tribunal	29-30

Filed by:

Rahul Verma

[RAHUL VERMA]
Additional Advocate General for State of Uttarakhand /Respondent
137, Tower No.10, Supreme Enclave,
Mayur Vihar Phase-I, Delhi-110091 Mobile No. 9717706032
Email- advrahulverma9999@gmail.com

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

M.A. NO. 54 OF 2022

IN

ORIGINAL APPLICATION NO. 296 OF 2022

IN THE MATTER OF:

Naveen Rana. .....Applicant

Versus

State of Uttarakhand. ... Respondent

NOTARIAL G.C. NAITHANI Notary Public Pauri Garhwal Reg. No. 12[illegible] GOVT OF U.A. INDIA NOTARIAL 10/22

REPORT BY WAY OF AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, PAURI GARHWAL, UTTARAKHAND IN COMPLIANCE OF DIRECTIONS PASSED BY THIS HON'BLE TRIBUNAL VIDE ITS ORDERS DATED 08.08.2022 AND 19.10.2022 IN THE ABOVEMENTIONED MATTER

I, Dr. Vijay Kumar Jogdande S/o Shri Kailash Jogdande aged about 39 years, presently posted as District Magistrate, Pauri Garhwal, Uttarakhand, do hereby solemnly affirm on oath and state as under:

1. That in my abovementioned official capacity, I am acquainted with the facts and circumstances of the present matter, and I am fully competent and duly authorised to file present Report by way of Affidavit on behalf of State of Uttarakhand.

2. That this Hon'ble Tribunal vide earlier its order dated 08.08.2022

जिला मजिस्ट्रेट

was pleased to pass the following directions:-

"5. We have gone through the report and we find that initially Assistant Engineer (Irrigation) vide letter dated 04.06.2022 had mentioned that the construction in question was situated at the distance of 60 meters from the edge of the river but subsequently vide letter dated 09.06.2022 he mentioned that the construction in question was situated outside 200 meters from the centre of the river and outside one in hundred years flood area. In the report it has also been mentioned that as per the revenue record the land where unauthorised construction of two rooms has been raised falls in field no. 717 and 718 of Khata No.61 but in the report it has not been mentioned as to who is the owner of the above said land. It has also been mentioned in the report that as per orders of 'UP Jila Adhikari' (Sub-Divisional Magistrate) Yamkeshwar further construction was stopped. Copy of notice issued by the Joint Secretary/Sub-Divisional Magistrate, Regional Office, Yamkeshwar, District Development Authority, Pauri has issued show cause notice to Shri Manjushree Khaitan, Chairman, Swarg Aashram Trust, Nagar Panchyat Swarg Aashram, Police Station Lakshman Jhula, Tehsil Yamkeshwar, District Pauri Garhwal.

6. In view of the facts and circumstances of the case we constitute a Joint Committee comprising representative of Central Pollution Control Board, Central Water Commission, State Pollution Control Board and National Mission for Clean Ganga and direct them to meet and undertake visit to the site within one month, verify the factual position with respect to the demarcation of Flood Plain Zone of River

NOTARY G.C NAITHANI Notary Pauri Garhwal Reg. No. 12(U) GOVT OF U.A. INDIA 21/6/22

जिला मजिस्ट्रेट
गढ़वाल

Ganga and submit report as to whether Flood Plain Zone of River Ganga has been demarcated in compliance with order passed by this Tribunal in O.A No. 200/2014 titled as M.C Mehta Vs. Union of India and others and whether the construction in question falls in Flood Plain Zone of River Ganga within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. State PCB will be the nodal agency for coordination and compliance.

7. In case the Joint Committee finds that the construction falls within Flood Plain Zone of River Ganga, a copy of the report be supplied to the Project Proponent to enable it to file its response before this tribunal on the date of hearing fixed by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. Notices alongwith the application and the report of the Joint Committee be also issued to the Project Proponent- Shri Manjushree Khaitan, Chairman, Swarg Aashram Trust, Nagar Panchayat Swarg Aashram, Police Station Lakshman Jhula, Tehsil Yamkeshwar, District Pauri Garhwal and the District Magistrate, Pauri Garhwal requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee. In its reply/response the District Magistrate, Pauri Garhwal shall also mention as to who is the owner of the land on which the construction has been raised and what action has been taken pursuant to show cause notice issued to Shri Manjushree Khaitan, as referred to above. Reply/response by the Project Proponent and the District Magistrate, Pauri Garhwal be filed within two months at judicial-ngt@gov.in preferably in the form of

NOTARY GOVT OF U.A. INDIA

जिला मजिस्ट्रेट
गढ़वाल

searchable PDF/OCR Supported PDF and not in the form of Image PDF.

9. List for further consideration on 19.10.2022.

.....”

A true copy of the said order dated 08.08.2022 passed by this Hon’ble Tribunal is annexed hereto and marked as ANNEXURE R-1.

3. That, thereafter, the matter was listed on 19.10.2022, after hearing, this Hon’ble Tribunal was pleased to pass the following operative directions:-

“4. Vide order dated 08.08.2022, notices were ordered to be issued to the Project Proponent and the District Magistrate, Pauri Garhwal and the Joint Committee was directed to submit further report inter alia as to whether the construction falls within Flood Plain Zone of River Ganga.

5. In compliance thereof report of the Joint Committee has been filed by Officer In Charge, Collectorate Pauri vide email dated 17.10.2022.

6. Reply on behalf of the Project Proponent has also been filed vide email dated 18.10.2022.

7. Mr. Rahul Verma, Ld. Additional Advocate General for State of Uttarakhand seeks time to file reply/response on behalf of State of Uttarakhand and the District Magistrate, Pauri Garhwal.

NOTARY G.C NAITHANI Notary Public Pauri Garhwal Reg. No. 12(9) 2024 GOVT OF U.A. INDIA

जिला मजिस्ट्रेट
गढ़वाल

Reply/response on their behalf be filed within one week at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. List for further consideration on 02.11.2022".

....."

A true copy of the said order dated 19.10.2022 passed by this Hon'ble Tribunal is annexed hereto and marked as ANNEXURE R-2.

4. That it is pertinent to mention herein that, as per inspection done regarding distance parameters of land in question, where the aforesaid construction in question was raised, the distance from centre/middle of river Ganga is 205 meters from the disputed land in question, and the distance from the edge of river Ganga is 65 meters from the dispute site in question.

60 to. approx.

5. That it is respectfully submitted that in compliance of the directions passed by this Hon'ble Tribunal the following facts and relevant material for kind consideration of this Hon'ble Tribunal are as follows;

NOTARY G.C NAITHANI Notary Public Pauri Garhwal Reg. No. 12(9) 2004 GOVT OF U.A. INDIA 21/10/22

जिला मजिस्ट्रेट
गढ़वाल

I. That it is most respectfully submitted that the applicant herein has raised complaint about the construction by Project Proponent -Swargashram, it is most respectfully submitted that upon the land in question the construction is being done by the Project Proponent –Swargasharm, the said land is related to Swargashram Trust who has the ownership of the said land.

II. That it is further submitted that in compliance of the directions passed by this Hon'ble Tribunal vide its order dated 8.8.2022, a report from the Joint Committee consisting of Sub Divisional Magistrate, Yamkeshwar, Joint Secretary and District Level Development Authority, Yamkeshwar was received, according to the abovementioned report, the land in question, upon which the construction of Parking as well as Guard Room was going on, the said land i.e. area measuring 0.338 Hectare, Khatauni Khata No.61, Khasra No.718, the said land is related to Village Jonk (presently in Nagar Panchayat), Patti Udaipur Talla-01, Tehsil Yamkeshawar, District Pauri Garhwal, Uttarakhand, the said land is category-1 Ka

NOTARY G.C NAITHANI Notary Public Pauri Garhwal Reg. No. 12(6)2004 GOVT. OF U.A. INDIA 10/22

जिला मजिस्ट्रेट
गढ़वाल

(transferrable right land holder) and is recorded in the revenue record in the name of Swargashram Trust. The Copy of the Report of Sub Divisional Magistrate, Yamkeshwar, District Pauri Garhwal, Uttarakhand and copy of Khatauni (Revenue Record) is annexed hereto and marked as ANNEXURES R-3 & R-4.

III. It is respectfully submitted that because the construction upon the abovementioned Naap was being done by the Swargasharam Trust, without any map, therefore, after having inspection of the site, a Notice under Section 27 (1) Uttarakhand Nagar Evam Gram Niyojan Tatha Vikas Adhiniyam was issued by the Joint Secretary, District Level Development Authority, Regional Office, Yamkeshwar and construction was stopped because the same was being done without any sanctioned map. Thereafter, the construction work was stopped by the project proponent-Swaragashram Trust and the same is presently stopped.

IV. That in view of the Notice, the representative of the Trust appeared and apprised that the trust have no knowledge about the fact of obtaining approval of map, from the

NOTARY G.C NAITHANI Notary Public Pauri Garhwal Regt. No. 12[illegible] 11/10/22

जिला मजिस्ट्रेट
गढ़वाल

concerned authority for the construction, therefore, the construction in question was started, but upon the order of the authority, the construction was stopped immediately.

V. It is respectfully submitted that the time was sought by the project proponent from the development authority for approval of the map; the same was accepted in the interest of justice. Thereafter, the Swargasharam Trust approached the Development Authority by way of online application being (File No. PG/NR/0148/22-23) for approval of the map, the same is under process.

VI. That it is also relevant to mention herein that in compliance of the directions passed by this Hon'ble Tribunal, the committee constituted by this Hon'ble Tribunal consisting of representatives of Central Pollution Control Board, Central Water Commission, Uttarakhand Pollution Control Board and National Mission for Clean Ganga, inspected the site in question with regard to compliance of the directions passed by this Hon'ble Tribunal in O.A. No.200 of 2014 – M.C. Mehta –Vs- Union of India & Ors. regarding the 100 Mtrs.

NOTARY G.C NAITHANI Notary Public Pauri Garhwal Reg. No. 12[illegible]2021 INDIA 7/10/22

जिला मजिस्ट्रेट
गढ़वाल

Distance from the river, the inspection is have already done on 07.10.2022.

VII. That as per the joint committee report, it was found after inspection that land in question is found to be 40 meters from the edge of the river, and the same is crossed checked by the google map also.

VIII. That in compliance of the directions passed by this Hon'ble Tribunal in O.A. No.200 of 2014 – M.C. Mehta – Vs- Union of India & Ors. regarding compliance of flood plain zoning, the Government of Uttarakhand vide dt. 3.1.2022 had issued the notification, and the area from Vyas Ghat, Dev Prayag on Ganga river upto Bhimgowda Barrage is declared flood plain zone.

IX. That it is pertinent to mention herein that, as per inspection done regarding distance parameters of land in question, where the aforesaid construction in question was raised, the distance from centre/middle of river Ganga is 205

NOTARY G.C NAITHANI Notary Pub... Pauri Garh... Reg. No. ... 2004 ... U.A. INDIA

10/21

जिला मजिस्ट्रेट
गढ़वाल

meters from the disputed land in question, and the distance from the edge of river Ganga is 60 to 65 meters from approx. the dispute site in question.

The photocopy of the report is being annexed hereto and marked as ANNEXURE R-5.

6. That the present Report by way of Affidavit in compliance of direction passed by this Hon'ble Tribunal is being filed kind perusal of this Hon'ble Tribunal.

DEPONENT
जिला मजिस्ट्रेट
गढ़वाल

VERIFICATION

I, the deponent above named do hereby verify and say that the contents of my above report by way of affidavit are true and correct to my knowledge based on record, no part of it is false and nothing material has been concealed there from. The legal submissions are further true as per legal advice received and believed to be true and correct.

NOTARY
G.C NAITHANI
Notary Public
Pauri Garhwal
Reg. No. 12(9) 2004
GOVT OF U.A. INDIA

4/10/22

जिला मजिस्ट्रेट
गढ़वाल

Verified by me at Pauri Garhwal, Uttarakhand on this 21 th day of October, 2022.

DEPONENT

Filed through:

जिला मजिस्ट्रेट
गढ़वाल

[RAHUL VERMA]
Additional Advocate General for State of Uttarakhand
/Respondent
137, Tower No.10, Supreme Enclave,
Mayur Vihar Phase-I,
Delhi-110091
Mobile No. 9717706032
Email- advrahulverma9999@gmail.com

NOTARY
G.C NAITHANI
Notary Public
Pauri Garhwal
Reg. No. 12(9) 2005
GOVT OF U.A. INDIA
21/10/22

Sworn & Verified the Deponent Before
Me on 21/10/22 at 6 A.M./P.M. at
Pauri Garhwal
21/10/22
Ganesh Chandra Naithani
Advocate/Notary

12
ANNEXURE R-1

Item No.02 (Court No. 2)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH

(By Video Conferencing)

M.A No. 54/2022
in
Original Application No. 296/2022

Naveen Rana ...Applicant

Versus

State of Uttarakhand ...Respondent

Date of hearing: 08.08.2022

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Application is registered based on a complaint received by Post.

ORDER

1. The grievances in this present Letter Petition sent by Mr. Navin Rana, Sabhasad (Member), Nagar Panchayat, Swarg Aashram (Gharwal) are that Swarg Aashram trust is constructing shops within the distance of 100 meters from river Ganga in violation of the orders of Hon'ble Uttarakhand High Court and this Tribunal without getting any construction plan sanctioned from the concerned authorities. Complaint for prohibition and demolition of unauthorized construction was made to the concerned authorities but no action has been taken.

2. Vide order dated 05.05.2022, this Tribunal constituted a Joint Committee comprising of the State PCB and District Magistrate, Pauri Garhwal and directed the same to submit factual and action taken report within two months. The relevant part of the order reads as under:-

> *"X X X X X X*
> *In view of the grievance made in the letter petition, we are of the view that the factual position needs to be verified and remedial action is required to be taken on the basis thereof. We accordingly*

constitute Joint Committee of State PCB and District Magistrate, Pauri Garhwal and direct the same to verify the factual position, look into the grievances of the applicant and take remedial action in accordance with law after following due process within one month from the date of receipt of a copy of this order following due process within one month from the date of receipt of a copy of this order.

3. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF, before the Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before the Bench for further directions.

The application is disposed of with the above said directions.

X X X X X X"

4. In compliance thereof, the District Magistrate, Pauri Garhwal has sent report of the Joint Committee vide letter dated 15.07.2022. The relevant part of the order is reproduced hereunder:

"<u>संयुक्त निरीक्षण रिपोर्ट</u>

*श्री नवीन राणा सभासद नगर पंचयत स्वगाश्रम के प्रार्थना पत्र पर मा0 एन0जी0टी0 के द्वारा दिये गये निर्णय/आदेश दिनांक 05.05.2022 के अनुपालन में दिनांक 28.05.2022 को श्री प्रमोद कुमार, उपजिलाधिकारी यमकेश्वर/संयुक्त सचिव, क्षेत्रीय कार्यालय यमकेश्वर, जिला विकास प्राधिकरण एवं श्री आर0के0 चतुर्वेदी, आर0ओ0पी0सी0बी0 देहरादून एवं कर्नल (रिटा0) वी0के0के0 श्रीवास्तव, प्रबन्धक स्वर्गाश्रम ट्रस्ट एवं श्री अनूप कोठियाल प्रतिनिधि स्वर्गाश्रम ट्रस्ट एवं अन्य व्यक्तियों/कार्मिकों, जिनकी उपस्थिति पत्र के साथ संलग्न है, के साथ स्थलीय **निरीक्षण** किया गया, जिसकी आख्या निम्नवत् है–*

1. स्वर्गाश्रम ट्रस्ट द्वारा संचालित निजी टैक्सी स्टैण्ड में एक 02 कमरों का अस्थाई 8.35 मी0 x 6 मी0 का भवन निर्मित किया गया है। इस भवन की दीवारों पर प्लास्तर नहीं है तथा यह कच्चा है। इसके कक्ष में दरवाजे भी नहीं लगे हैं। इसके ऊपर एक टीन सेड लगाया गया है जिसके फोटोग्राफ्स संलग्न है। कार्य वर्तमान में संचालित नहीं है।

2. इस भवन के एक कक्ष में स्टूल के ऊपर सी0सी0टी0वी0 का मॉनीटर एवं दूसरे कक्ष में चार कुर्सियां रखी गई है। इस भवन के द्वार मुख्य मोटर मार्ग की ओर नहीं है। इसका द्वार टैक्सी स्टैण्ड की ओर है।

3. मौके पर भवन को देखने से ऐसा प्रतीत होता है इस भवन का उपयोग दुकान के लिये नहीं किया जा रहा था। इसका उपरोग टैक्सी स्टैण्ड में टैक्सीयों के देख–रेख हेतु निर्मित किया जाना प्रतीत

हो रहा है। इस टैक्सी स्टैण्ड में वर्तमान में लगभग 100 टैक्सीयां एक बार में खड़ी रह सकती है।

4. श्री नवीन राणा के शिकायती पत्र सूचना पर तत्समय क्षेत्रीय कार्यालय, यमकेश्वर जिला स्तरीय विकास प्राधिकरण के द्वारा दिनांक 06 मार्च 2022 को उत्तराखण्ड नगर एवं ग्राम नियोजन तथा विकास अधिनियम, 1973 की धारा 27(1) के अधीन श्री मंजूश्री खेतान, अध्यक्ष प्रबन्धक स्वर्गाश्रम ट्रस्ट नगर पंचायत स्वर्गाश्रम, थाना लक्ष्मणझूला, तहसील यमकेश्वर, जनपद पौड़ी गढवाल को नोटिस प्रेषित किया गया है। नोटिस की छायाप्रति संलग्न है एवं इस नोटिस के आधर पर वर्तमान में केस संयुक्त सचिव कार्यालय में विचाराधीन है। संबंधित ट्रस्ट को इस संबंध में विधिवत इसका नक्शा उपलब्ध कराने हेतु निर्देशित किया गया है।

5. इसी सम्बन्ध में उपजिलाधिकारी कार्यालय के पत्र संख्या–51/जि0वि0प्रा0 यमकेश्वर दिनांक 05 अप्रैल 2022 के द्वारा सहायक अभियन्ता, सिंचाई विभाग दुगड्डा को उक्त निर्माणाधीन स्थान की गंगा नदी से दूरी के सम्बन्ध में पत्र प्रेषित किया गया है। सहायक अभियन्ता, सिंचाई विभाग दुगड्डा के द्वारा अपने पत्र सं0 99/स0अ0/दुगड्डा दिनांक 04/06/2022 के द्वारा उक्त निर्माण स्थल की गंगा नदी के किनारे से दूरी 60 मी0 बताई गई है। पुनः स्थल के मध्य बिन्दु से दूरी के सम्बन्ध में विभाग को पत्रालेख किया गया। इस संबंध में सहायक अभियन्ता, सिंचाई विभाग दुगड्डा के द्वारा अपने पत्र सं0 99/स0अ0/दुगड्डा दिनांक 09/06/2022 के द्वारा अवगत कराया गया है कि गंगा नदी के मध्य से लगभग 200 मी0 अधिक की दूरी पर पाया गया और यह भी अवगत कराया गया कि उक्त निर्माण 100 वर्ष बाढ़ आवृत्ति से बाहर है।

6. इस स्थल के भूमि संबंधी अभिलेखों का परीक्षण किया गया। राजस्व उप निरीक्षक उदयपुर मल्ला के द्वारा अवगत कराया गया है कि यह भूमि राजस्व अभिलेखों में जमी0विनाश खतौनी के श्रेणी 1(क) के खाता सं0 61 के खेत सं0 717.718 में वर्तमान में टैक्सी स्टैण्ड संचालित है। इस खाते के खेत सं0 718 मध्ये एक 02 कमरों का अस्थाई 8.35 मी0 x 6 मी0 का भवन निर्मित किया गया है। यह भवन अभी निर्माणाधीन है। जिसमें कार्य वर्तमान में रूका हुआ है। इसकी खतौनी नकल संलग्न है।

7. कर्नल (रिटा0) वी0के0के0 श्रीवास्तव, प्रबन्धक स्वर्गाश्रम ट्रस्ट एवं श्री अनूप कोठियाल प्रतिनिधि स्वर्गाश्रम ट्रस्ट के द्वारा अवगत कराया गया कि इस टैक्सी स्टैण्ड में कुछ शरारती तत्वों के द्वारा विगत कुछ समय से गाडियों को नुकसान पहुंचाया जा रहा था जिस कारण उनके द्वारा सुरक्षा के दृष्टिकोण से दो कक्षों का निर्माण किया जा रहा था जिसे उपजिलाधिकारी यमकेश्वर के निर्देश पर रोक दिया गया था। वर्तमान में निर्माण कार्य रूका हुआ है।

अतः संयुक्त निरीक्षण रिपोर्ट सेवा में सादर प्रेषित है।"

5. We have gone through the report and we find that initially Assistant Engineer (Irrigation) vide letter dated 04.06.2022 had mentioned that the construction in question was situated at the distance of 60 meters from the edge of the river but subsequently vide letter dated 09.06.2022 he mentioned that the construction in question was situated outside 200 meters from the centre of the river and outside one in hundred years flood area. In the report it has also been mentioned that as per the revenue record the land where unauthorised construction of two rooms has been raised falls in field no. 717 and 718 of Khata No.61 but in the report it has not been mentioned as to who is the owner of the above said land. It has also been mentioned in the report that as per orders of *'UP Jila Adhikari'* (Sub-Divisional Magistrate) Yamkeshwar further construction was stopped. Copy of notice issued by the Joint Secretary/Sub-Divisional Magistrate, Regional Office, Yamkeshwar, District Development Authority, Pauri has issued show cause notice to Shri Manjushree Khaitan, Chairman, Swarg Aashram Trust, Nagar Panchyat Swarg Aashram, Police Station Lakshman Jhula, Tehsil Yamkeshwar, District Pauri Garhwal.

6. In view of the facts and circumstances of the case we constitute a Joint Committee comprising representative of Central Pollution Control Board, Central Water Commission, State Pollution Control Board and National Mission for Clean Ganga and direct them to meet and undertake visit to the site within one month, verify the factual position with respect to the demarcation of Flood Plain Zone of River Ganga and submit report as to whether Flood Plain Zone of River Ganga has been demarcated in compliance with order passed by this Tribunal in O.A No. 200/2014 titled as M.C Mehta Vs. Union of India and others and whether the construction in question falls in Flood Plain Zone of River Ganga within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. State PCB will be the nodal agency for coordination and compliance.

7. In case the Joint Committee finds that the construction falls within Flood Plain Zone of River Ganga, a copy of the report be supplied to the Project Proponent to enable it to file its response before this tribunal on the date of hearing fixed by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. Notices alongwith the application and the report of the Joint Committee be also issued to the Project Proponent- Shri Manjushree Khaitan, Chairman, Swarg Aashram Trust, Nagar Panchayat Swarg Aashram, Police Station Lakshman Jhula, Tehsil Yamkeshwar, District Pauri Garhwal and the District Magistrate, Pauri Garhwal requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee. In its reply/response the District Magistrate, Pauri Garhwal shall also mention as to who is the owner of the land on which the construction has been raised and what action has been taken pursuant to show cause notice issued to Shri Manjushree Khaitan, as referred to above. Reply/response by the Project Proponent and the District Magistrate, Pauri Garhwal be filed within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

9. List for further consideration on 19.10.2022.

10. A copy of this order along with copies of the application and report of the Joint Committee be also forwarded to the Central Pollution Control Board, Central Water Commission, State Pollution Control Board and National Mission for Clean Ganga by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

August 08, 2022
AG

TRUE COPY

17
ANNEXURE R-2

Item No.03 (Court No. 2)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH

(By Video Conferencing)

M.A No. 54/2022
in
Original Application No. 296/2022

Naveen Rana ...Applicant

Versus

State of Uttarakhand ...Respondent

Date of hearing: 19.10.2022

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant:	None.
Respondents:	Mr. Sanjay Upadhyay, Mr. Agosh Anand, Mr. Shudhandu Anand, Mr. Gaurav Kumar and Mr. Sawmitra Jaiswal, Advocates for Swarg Aashram Trust. Mr. Rahul Verma, Additional Advocate General, for State of Uttarakhand. Mr. Mukesh Verma, Advocate for UKPCB.

Application is registered based on a complaint received by Post.

ORDER

1. The grievances in this present Letter Petition sent by Mr. Navin Rana, Sabhasad (Member), Nagar Panchayat, Swarg Aashram (Gharwal) are that Swarg Aashram trust is constructing shops within the distance of 100 meters from river Ganga in violation of the orders of Hon'ble Uttarakhand High Court and this Tribunal without getting any construction plan sanctioned/approved from the concerned authorities. Complaint for prohibition and demolition of unauthorized construction was made to the concerned authorities but no action has been taken.

2. Vide order dated 05.05.2022, Joint Committee was constituted to submit a Factual and Action Taken Report.

G.C NAITHANI
Notary Public
Pauri Garhwal
Reg. No. 12(9) 2004
21/10/22

3. In compliance there of Factual and Action Taken report was submitted by the Joint Committee vide email dated 18.07.2022.

4. Vide order dated 08.08.2022, notices were ordered to be issued to the Project Proponent and the District Magistrate, Pauri Garhwal and the Joint Committee was directed to submit further report *inter alia* as to whether the construction falls within Flood Plain Zone of River Ganga.

5. In compliance thereof report of the Joint Committee has been filed by Officer In Charge, Collectorate Pauri vide email dated 17.10.2022.

6. Reply on behalf of the Project Proponent has also been filed vide email dated 18.10.2022.

7. Mr. Rahul Verma, Ld. Additional Advocate General for State of Uttarakhand seeks time to file reply/response on behalf of State of Uttarakhand and the District Magistrate, Pauri Garhwal. Reply/response on their behalf be filed within one week at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. List for further consideration on 02.11.2022.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

October 19, 2022
AG

NOTARY
G.C NAITHANI
Notary Public
Pauri Garhwal
Reg. No. 12(9) 2004
GOVT OF U.A. INDIA

Sworn & Verified the Deponent Below
No on 21/10/22 at 6.A.M./P.M. &
Pauri Garhwal

21/10/22
Ganesh Chandra Naithani
Advocate/Notary

TRUE COPY

संलग्नक-01

15 44750

ANN.R-3 DDA

R013

प्रेषक,

उपजिलाधिकारी,
यमकेश्वर।

सेवा में,

जिलाधिकारी,
पौड़ी गढ़वाल।

प्रभारी अधिकारी
कृते जिलाधिकारी गढ़वाल
दि 13/10/22

संख्या- 07 /एन0जी0टी0-2022 यमकेश्वर दिनांक 12 अक्टूबर 2022

विषय- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या-296/2022 नवीन राणा बनाम उत्तराखण्ड सरकार में पारित आदेश दिनांक 18.08.2022 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया, उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या-296/2022 नवीन राणा बनाम् उत्तराखण्ड सरकार में पारित आदेश दिनांक 18.08.2022 का अवलोकन करने का कष्ट करें, जिसमें कि मा0 न्यायालय द्वारा इस कार्यालय के पत्र संख्या-122/पी0ए0-2022 (एन0जी0टी0) दिनांक यमकेश्वर 18 जून 2022 द्वारा मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित मूल आवेदन संख्या-296/2022 नवीन राणा बनाम् उत्तराखण्ड सरकार में प्रेषित 07 बिन्दुओं की संयुक्त निरीक्षण रिपोर्ट पर दिनांक 18 अगस्त 2022 को पारित आदेश के बिन्दु संख्या-08 पर आख्या उपलब्ध कराये जाने सम्बन्धित आदेश पारित किये गये हैं।

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित मूल आवेदन संख्या-296/2022 नवीन राणा बनाम उत्तराखण्ड सरकार में मा0 न्यायालय द्वारा पारित आदेश दिनांक 18.08.2022 के बिन्दु संख्या-08 के सम्बन्ध में अवगत कराना है कि स्वर्गाश्रम ट्रस्ट द्वारा जिस भूमि पर पार्किंग के साथ-साथ निर्माणाधीन गार्डरूम का निर्माण किया जा रहा है, वह भूमि ग्राम जौंक (वर्तमान नगर पंचायत जौंक), पट्टी उदयपुर तल्ला-01, तहसील यमकेश्वर, जनपद पौड़ी गढ़वाल के खतौनी खाता संख्या-61, खसरा संख्या-718 रकबा 0.338 हैक्टेयर, जो कि श्रेणी 1 क (संक्रमणीय अधिकार वाली भूमिधर) के रूप में स्वर्गाश्रम ट्रस्ट आदि के नाम दर्ज अभिलेख हैं, जो इनकी निजी नाप भूमि है, सरकारी भूमि नही है। खतौनी की नकल संलग्न है। चूंकि स्वर्गाश्रम ट्रस्ट द्वारा अपने नाप भूमि पर बिना विकास प्राधिकरण पौड़ी गढ़वाल से बिना मानचित्र स्वीकृति के पक्का निर्माण कार्य किया जा रहा था, इसलिये प्रार्थी श्री नवीन राणा, सभासद नगर पंचायत स्वर्गाश्रम जौंक की शिकायत पर जाचोंपरान्त सम्बन्धित स्वर्गाश्रम ट्रस्ट को क्षेत्रीय विकास प्राधिकरण यमकेश्वर द्वारा उत्तराखण्ड नगर एवं ग्राम नियोजन तथा विकास अधिनियम 1973 की धारा-27 (1) के अधीन थाना लक्ष्मणझूला के निकट, नगर पंचायत स्वर्गाश्रम जौंक तहसील यमकेश्वर क्षेत्रान्तर्गत बिना मानचित्र स्वीकृति के नींव निर्माण, कॉलम व बीम का निर्माण किये जाने के सम्बन्ध में क्षेत्रीय विकास प्राधिकरण यमकेश्वर द्वारा दिनांक 06 मार्च 2022 को श्री मंजूश्री खैतान, अध्यक्ष प्रबन्धन स्वर्गाश्रम ट्रस्ट, नगर पंचायत स्वर्गाश्रम को नोटिस जारी किया गया, जिसके उपरान्त सम्बन्धित स्वर्गाश्रम ट्रस्ट द्वारा तत्काल निर्माण कार्य रोक दिया गया, जो कि वर्तमान में भी रुका हुआ है। नोटिस की सुनवाई हेतु नियत दिनांक को स्वर्गाश्रम ट्रस्ट

क्रमशः.....2 पर

NOTARY
G.C NAITHANI
Notary Public
Pauri Garhwal
Reg. No. 12(9) 2004
GOVT OF U.A. INDIA

जिला मजिस्ट्रेट
गढ़वाल

20

की ओर से श्री अनूप कौठियाल उपस्थित हुये उनके द्वारा अवगत कराया गया कि उन्हें निर्माण कार्य हेतु विकास प्राधिकरण से मानचित्र स्वीकृत कराये जाने सम्बन्धित जानकारी नही थी, जिस कारण उनके द्वारा प्राधिकरण के आदेशानुसार तत्काल निर्माण कार्य रोक दिया गया है एवं विकास प्राधिकरण से मानचित्र स्वीकृति हेतु पत्रावली तैयार करने हेतु समय की मांग की गई, जो कि न्यायहित में स्वीकार की गई है। स्वर्गाश्रम ट्रस्ट द्वारा किया जा रहा उक्त निर्माण कार्य वर्तमान में भी बन्द है। स्वर्गाश्रम ट्रस्ट द्वारा मानचित्र स्वीकृति हेतु ऑनलाईन आवेदन प्रस्तुत किया गया है, जिस पर वर्तमान में मानचित्र स्वीकृति की कार्यवाही गतिमान है।

अतः उक्तानुसार मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित मूल आवेदन संख्या–296/2022 नवीन राणा बनाम उत्तराखण्ड सरकार में मा0 न्यायालय द्वारा पारित आदेश दिनांक 18.08.2022 के बिन्दु संख्या–08 के सम्बन्ध में आख्या महोदय की सेवा में सादर प्रेषित है।

संलग्न–मूल पत्रावली।

भवदीय

12/10/22

(प्रमोद कुमार)
उपजिलाधिकारी,
यमकेश्वर।

NOTARY
G.C NAITHANI
Notary Public
Pauri Garhwal
Reg. No. 12(3) 2004
GOVT OF U.A. INDIA

21/10/22

Sworn or Verified ... Deponent before me on 21/10/22 at 6 A.M./P.M. at Pauri Garhwal

21/10/22

Ganesh Chandra Naithani
Advocate/Notary

TRUE COPY

जिला मजिस्ट्रेट
गढ़वाल

संलग्नक-02 21 ANNR-4

उद्धरण खतौनी (शासकीय)

ग्राम क्रमांक : 048841 ग्राम का नाम / परगना : जौंक-उ0त0-1(गंगासलाण) तहसील : यमकेश्वर जनपद : पौड़ी फसली वर्ष : 1425-1

1-क/भूमि जो संक्रमणीय अधिकार वाले भूमिधारो के अधिकारमे हो

खाता खतौनी क्रम संख्या — 1 —	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान — 2 —	मौलिक अधिकार प्रारम्भ होने का वर्ष — 3 —	खाते के प्रत्येक गाटे की खसरा संख्या — 4 —	प्रत्येक गाटे का क्षेत्रफल (हे.) — 5 —	खातेदार द्वारा देय मालगुजारी या लगान — 6 —	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद — 7-12 —	
00061	स्वर्गाश्रम ट्रस्ट 41035 हि0// रजनीश मदान 6 हि0/प्रेमचन्द/नि॰ ग्राम वीरभान सेठी 6 हि0/रौनकराम/नि॰ ग्राम बे0 शि0 अ0 पौड़ी गढ0 160 हि0/./. कुल- 41207हि0//	पू01373 फ0	6 7 8 9 10 11 12 13 14 15 16 17 18 19 20 21 22 23 24 25 26 29 30 31 32 33 34 35 36 37 38 39 40 49	0.0090 0.0080 0.0360 0.0550 0.0230 0.0510 0.0350 0.0480 0.0350 0.0130 0.0690 0.0340 0.0390 0.0660 0.0550 0.0150 0.2790 0.0100 0.1130 0.0350 0.0840 0.0040 0.0550 0.1410 0.1010 0.0310 0.0990 0.0450 0.3590 0.1200 0.0100 0.1980 0.1060 0.0180	361.15	आ0 ना0 तह0 यम0 के दा0 खा0 सं0 56/2017-18 दि0 29-12-17 के 78.75 वर्ग मीटर भूमि विक्रता वीरभान सेठी पुत्र रौनकराम के हक से खारिज कर क्रेता दीपक पुत प्रभुदयाल एवं चन्द्रमोहन खेडा पुत्र हंसराज खेडा नि0 सहारनपुर के नाम श्रेणी 1ग में दर्ज। मु0 आ0 तहसीलदार यमकेश्वर दि0 16-05-18 आदेश न्या0 सहायके कलै0 प्रथम श्रेणी कोटद्वार रा0 वा0 सं0 354/16-17 वादी रजनीश मदान वनाम सहखातेदार अर्न्तगत धारा 143 ज0 वि0 एवं भूमि सुधार अधि0 आदेश - अत: मै असि0 कलै0 प्र0श्रेणी/परगनाधिकारी कोटद्वार तहसीलदार यमकेश्वर की आज्ञा से सन्तुष्ट होते हुए आदेश पारित किया जाता है कि श्री रजनीश मदान पुत्र प्रेमचन्द्र के नाम ग्राम जौंक/ त0उ0 1 के खाता सं0 58 खेत सं0 1049 मध्ये रकवा 0.009 है0 भूमि श्रेणी 1ग में दर्ज है जिसका लगान 0.25 रू0 दर्ज है0 उक्त भूमि वर्तमान में कृषि प्रयोजन में नही लाई जा रही है तथा उपरोक्त वादी के नाम बैंक ऋण के लिए आवासीय प्रयोजन हेतु अकृषिक घोषित की जाती है ह0/- (राकेशचन्द्र तिवारी) असि0 कलै0 प्र0 श्रेणी/परगनाधिकारी कोटद्वार दि0 02-06-17 दुरस्ती आदेश ना0 तह0 यम0 दि0 13-09-2018 के ग्राम जौंक के खतौनी खाता सं0 61 में अशुद्व प्रविष्टि खसरा सं0 517 के स्थान पर 217 व खसरा सं0 719 के स्थान पर 919 तथा खसरा सं0 621 के स्थान पर 921 शुद्व प्रविष्टि अंकित हो। ह0/- ना0 तह0 यम0 दिनांक 13-09-18 मु0 आ0 तहसीलदार यमकेश्वर दि0 30-01-2019 के न्याया0 असि0 कलै0 प्रथम श्रेणी यमकेश्वर गढवाल रा0 वा0 सं0 35/2018-19 के अर्न्तगत धारा 143 ज0 वि0 भू0 अधि0 1950 प्रार्थी राजेन्द्रसिह पुत्र सुरेन्द्रसिह वनाम सहखातेदार आदेश परवाना - श्री राजेन्द्र सिह पुत्र सुरेन्द्रसिह ग्राम जौंक पटटी उदयपुर तल्ला 1 तहसील यमकेश्वर के कब्जे काश्तकारी दावी भूमि ग्राम जौंक उदयपुर तल्ला 1की ख0खा0 सं0 03 खसरा सख्या 172 173 174 175 176 177 मध्ये रकवा 0.080 है0 उक्त चौहदी की भूमि को 6.90 रू0 मालगुजारी पर अकृषिक भूमि घोषित किया जाता है। ह0/-(किशनसिह नेगी) असि0 कलै0 प्र0 श्रेणी यमकेश्वर गढवाल। दि0 17-01-19 आ0 ना0 तह0 यम0 दा0 खा0 सं0 128/2017-18 दि0 29-05-2018 के 76 वर्ग मीटर भूमि विक्रेता दीपक पुत्र प्रभुदयाल एवं चन्द्रमोहन खेडा पुत्र	

NOTARY G.C NAITHANI Notary Public Pauri Garhwal Reg. No. 12(9) 2004 GOVT OF U.A. INDIA

जिला मजिस्ट्रेट
गढ़वाल

नाम / पिता पति संरक्षक का नाम/ निवास स्थान — 2	भौमिक अधिकार प्रारम्भ होने का वर्ष — 3	खाते के प्रत्येक भाटे की खसरा संख्या — 4	प्रत्येक भाटे का क्षेत्रफल (है.) — 5	खातेदार द्वारा देय मालगुजारी या लगान — 6	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उसकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद — 7-12	टिप्पणी — 13
		52	0.0440		पुत्र श्री0 के0 अरोड़ा नि0 ऋषिकेश जिला देहरादून के नाम खेती 1म विशेष खेती के भूमिधर दर्ज हो।	
		53	0.0180		स्वायत्त नगर महापालिका परिषद खाता संख्या 70/2018-19 दिनांक 08-08-19 के	
		54	0.0200		0.0075 हे0 वाले 75 वर्ष पीपल भूमि विक्रेता सरदार सुखदीपसिंह पुत्र	
		55	0.0100		सरदार सुरजीतसिंह विक्रयपत्र कागज पुत्र क्रेतव प्रकाश कागज एवं सिंह	
		56	0.0180		अरोड़ा पुत्र वीरेन्द्र कुमार अरोड़ा आदि नि0 श्री0 वीरेन्द्र कुमार अरोड़ा पुत्र	
		74	1.0640		श्री0 लाल0 अरोड़ा के हक में खारिज कर केता हरीश चमोली पुत्र सूर्यमणी	
		75	0.1180		नि0 स्वायत्त ऋषिकेश के नाम खेती1म विशेष खेती के भूमिधर दर्ज।	
		76	0.1160			
		77	0.0080			
		78	0.0290			
		79	0.0190			
		80	0.6580			
		82	0.2460			
		84	0.3780			
		166	0.7160			
		167	0.0500			
		168	1.1260			
		169	0.0930			
		170	0.0210			
		171	0.0230			
		172	0.0300			
		173	0.0150			
		174	0.0230			
		175	0.4350			
		176	0.0110			
		177	0.0290			
		178	0.0310			
		179	0.0180			
		183	0.1310			
		216	0.5230			
		517	0.2440			
		219	1.1870			
		305	0.5860			
		306	0.5710			
		307	0.0140			
		308	0.2700			

जिला मजिस्ट्रेट
गढ़वाल

NOTARY
G.C. NAITHANI
Notary Public
Pauri Garhwal
Reg. No. 12(9) 2004
GOVT OF U.A. INDIA

21/6/12

23

/ पिता पति संरक्षक का नाम/ निवास स्थान — 2 —	भौमिक अधिकार प्रारम्भ होने का वर्ष — 3 —	खाते के प्रत्येक गाटे की खसरा संख्या — 4 —	प्रत्येक गाटे का क्षेत्रफल (हे.) — 5 —	खातेदार द्वारा देय मालगुजारी या लगान — 6 —	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनाँक सहित और आज्ञा देने वाले अधिकारी का पद — 7-12 —	टिप्पणी — 13 —
		309	0.0350			
		310	0.0910			
		311	0.3240			
		312	0.0840			
		313	0.1780			
		315	0.0360			
		316	0.0090			
		317	0.5060			
		318	0.0140			
		319	0.1460			
		320	0.1910			
		321	0.0840			
		322	0.0330			
		323	0.0090			
		324	0.3030			
		325	0.0490			
		326	0.0540			
		327	0.0250			
		328	0.7780			
		329	0.0410			
		330	0.9860			
		331	0.1500			
		332	0.0100			
		333	0.0200			
		334	0.0710			
		335	0.0940			
		336	0.0340			
		337	0.0880			
		338	0.0250			
		339	0.0480			
		340	0.0090			
		341	0.3650			
		342	0.0110			
		343	0.0180			
		344	0.1510			
		345	0.0230			

जिला मजिस्ट्रेट

NOTARY
G.C NAITHANI
Notary Public
Pauri Garhwal
Reg. No. 12(9) 2004
GOVT OF U.A. INDIA

7/10/22

उद्धरण खतौनी (शासकीय)

खाता खतौनी क्रम संख्या — 1 —	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान — 2 —	भौमिक अधिकार प्रारम्भ होने का वर्ष — 3 —	खाते के प्रत्येक गाटे की सरारा संख्या — 4 —	प्रत्येक गाटे का क्षेत्रफल (हे.) — 5 —	खातेदार द्वारा देय मालगुजारी या लगान — 6 —	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद — 7-12 —	
			346	0.1400			
			347	0.0400			
			348	0.6080			
			349	0.0550			
			350	0.1540			
			351	0.0050			
			352	0.2910			
			353	7.1340			
			354	1.9300			
			355	0.0990			
			357	1.8350			
			358	0.7580			
			361	0.0560			
			362	0.5910			
			371	0.0700			
			373	0.0350			
			375	0.0600			
			376	0.2640			
			377	0.8620			
			378	0.2660			
			379	0.0150			
			380	0.1090			
			381	0.1810			
			382	0.0950			
			383	0.0540			
			384	0.1310			
			385	0.4460			
			386	0.0130			
			387	0.0110			
			395	0.1750			
			524	1.8430			
			525	0.1100			
			562	0.1250			

जिला मजिस्ट्रेट
गढ़वाल

NOTARY
G.C NAITHANI
Notary Public
Pauri Garhwal
Reg. No. 12(9) 2004
GOVT OF U.A. INDIA

7/10/22

म / पिता पति संरक्षक का नाम/ निवास स्थान — 2 —	भौमिक अधिकार प्रारम्भ होने का वर्ष — 3 —	खाते के प्रत्येक गाटे की खसरा संख्या — 4 —	प्रत्येक गाटे का क्षेत्रफल (हे.) — 5 —	खातेदार द्वारा देय मालगुजारी या लगान — 6 —	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उसकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद — 7-12 —	टिप्पणी — 13 —
		632	0 1850			
		633	0 0190			
		638	1.1430			
		703	0.4590			
		704	1.0370			
		705	0.0450			
		707	0.2500			
		708	1.0690			
		709	0.6790			
		710	0.1700			
		712	0.0440			
		713	0 0880			
		714	0.1400			
		715	0.0130			
		716	0.2450			
		717	0.4960			
		718	0 3380			
		719	0.1480			
		732	0.0040			
		745	0.0410			
		746	0.0110			
		747	0.0060			
		751	0.0340			
		719	0.1250			
		920	0.1000			
		621	0.2860			
		1049	0.0190			
		1098	0.8750			
		1204	0.0130			
		1274	0.0080			
		1275	0.0080			
		1276	0.0180			
		1277	0.0180			
		1278	0.0130			
		1279	0.0130			
		1280	0.0180			

जिला मजिस्ट्रेट

NOTARY G.C NAITHANI Notary Public Pauri Garhwal Reg. No. 12(9) GOVT OF U.A. INDIA 21/10/24

उद्धरण खतौनी (शासकीय)

खाता खतौनी क्रम संख्या — 1 —	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान — 2 —	भौमिक अधिकार प्रारम्भ होने का वर्ष — 3 —	खाते के प्रत्येक गाटे की खसरा संख्या — 4 —	प्रत्येक गाटे का क्षेत्रफल (हे.) — 5 —	खातेदार द्वारा देय मालगुजारी या लगान — 6 —	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनाँक सहित और आज्ञा देने वाले अधिकारी का पद — 7-12 —	
			1281	0.0250			
			1282	0.0250			
			1283	0.0250			
			1284	0.0350			
			1285	0.0200			
			1286	0.0330			
			1287	0.0540			
			1288	0.0450			
			1289	0.0300			
			1290	0.0700			
			1292	0.0100			
			1292	0.0250			
			1293	0.0350			
			1294	0.0330			
			1295	0.0250			
			1353	0.0100			
			1375	0.0630			
			1376	0.0500			
			1377	0.0890			
			1378	0.0400			
			1379	0.0650			
			1381	0.0250			
			1382	0.0200			
			1383	0.0300			
			1384	0.0410			
			1385	0.0250			
			1386	0.0910			
			1387	0.0610			
			1388	0.0750			
			1389	0.0550			
			1391	0.0150			
			1392	0.0200			
			1393	0.0250			

जिला मजिस्ट्रेट
गढ़वाल

NOTARY
G.C NAITHANI
Notary Public
Pauri Garhwal
Reg. No. 12(3) 2004
GOVT OF U.A. INDIA

21/10/12

नाम / पिता पति संरक्षक का नाम/ निवास स्थान — 2 —	भौमिक अधिकार प्रारम्भ होने का वर्ष — 3 —	खाते के प्रत्येक गाटे की खसरा संख्या — 4 —	प्रत्येक गाटे का क्षेत्रफल (हे.) — 5 —	खातेदार द्वारा देय मालगुजारी या लगान — 6 —	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद — 7-12 —	टिप्पणी — 13 —
		1397	0.0200			
		1398	0.0250			
		1399	0.0200			
		1400	0.0250			
		1401	0.0200			
		1402	0.0250			
		1406/1	0.1200			
		1407	0.0350			
		1408	0.0100			
		1409/1	0.3190			
		1410/1	0.5010			
		1413	0.0510			
		1414	0.5170			
		1415	0.1410			
		1416/1	0.3260			
		1417/1	0.2880			
		1418	0.1960			
		1419	0.0140			
		1419	0.0410			
		1420	0.3590			
		1421	1.0810			
		1423	0.1860			
		1424	0.0300			
		1425	0.0410			
		1426	0.0780			
		1427	0.0290			
		1428	0.0430			
		1429	0.0300			
		1430	0.0860			
		1431	0.0250			
		1432/1	0.0250			
		1433	0.0350			
		1437	0.5010			
		638/1442	0.0380			
		400	0.0140			
		27	0.3990			

जिला मजिस्ट्रेट

NOTARY G.C NAITHANI Notary Public Pauri Garhwal Reg. No. 12(9) 2003 GOVT OF U.A. INDIA 21/10/22

ाम / पिता पति संरक्षक का नाम/ निवास स्थान — 2 —	मौलिक अधिकार प्रारम्भ होने का वर्ष — 3 —	खाते के प्रत्येक गाटे की खसरा संख्या — 4 —	प्रत्येक गाटे का क्षेत्रफल (हे.) — 5 —	खातेदार द्वारा देय मालगुजारी या लगान — 6 —	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद — 7-12 —	टिप्पणी — 13 —
		28 573 575 706	0.0600 0.0050 0.2490 0.3030			
		256	51.0310			

फल: पाँच एक दशमलव शून्य तीन एक कुल भू-राजस्व: तीन छ: एक दशमलव एक पाँच

': ARJUN SINGH BISHT

सक्षम अधिकारी : TEHSILDAR

तहसील : यमकेश्वर जनपद : पौड़ी

डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

दिनांक एवं समय : 12-10-2022 10:30:45 AM

TRUE COPY

जिला मजिस्ट्रेट
गढ़वाल

NOTARY
G.C NAITHANI
Notary Public
Pauri Garhwal
Reg.No. 12(3) 2004
GOVT OF U.A. INDIA
21/10/22

Sworn & Verified the Deponent Sonu
He on 21/10/22 at A.M./P.M.
Pauri Garhwal

21/10/22
Ganesh Chandra Bellwal
Advocate/Kotdwar

ANNX-R-5 29
सेलनम-04

माo राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या–296/2022 में पारित आदेशों के अनुक्रम में नवीन राणा बनाम स्टेट आफ उत्तराखंड व अन्य मैo स्वर्गाश्रम ट्रस्ट द्वारा बनाये गये निर्माणाधीन दुकानों के सम्बन्ध में संयुक्त निरीक्षण आख्या।

उपरोक्त विषयक माo राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या–296/2022 नवीन राणा बनाम उत्तराखंड राज्य में पारित आदेशों के अनुक्रम में निम्न विभागों की संयुक्त समिति का गठन किया गया।

1. केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली
2. राष्ट्रीय स्वच्छ गंगा मिशन, दिल्ली
3. केन्द्रीय जल आयोग, देहरादून।
4. उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।

उक्त में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, बोर्ड मुख्यालय के पत्रांक संख्या यू0के0पी0सी0बी0/सा0–183–585/2022/816 दिनांक 23.08.2022 के अनुक्रम में उपरोक्त विभागों द्वारा निम्न सदस्यों को नामित किया गया, जिसके अनुक्रम में स्वर्गाश्रम ट्रस्ट द्वारा बनाये गये निर्माणाधीन दुकान का संयुक्त निरीक्षण समिति द्वारा दिनांक 07.10.2022 को किया गया।

1. श्री राजेश कुमार, अधीक्षण अभियंता, केन्द्रीय जल आयोग, देहरादून।
2. श्रीमति रीना सतावन (वैज्ञानिक 'डी'), केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली।
3. श्री फैजउल्लाह खान, प्रवर्तन समन्वयक, राष्ट्रीय स्वच्छ गंगा मिशन, दिल्ली।
4. श्री एस0एस0 चौहान, सहा0 वैज्ञा0 अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।

निरीक्षण में पाया गया कि स्वर्गाश्रम ट्रस्ट द्वारा निर्माण स्थल पर निजी टैक्सी स्टैण्ड का संचालन किया जा रहा है जिसमें लगभग 100 टैक्सी/गाडिया पार्क की जा सकती है इसके अतिरिक्त टैक्सी स्टैण्ड पर 2 कमरो का अस्थाई भवन भी निर्मित किया गया है। कक्ष पर दरवाजे नही लगे है एवं कक्षो के ऊपर टिन शेड लगाया गया है। भवन के एक कक्ष में सी0सी0टी0वी0 मॉनिटर/कैमरे लगाये गये है जिसका उपयोग टैक्सी स्टैण्ड में टैक्सियों की देखरेख एवं आवारा पशुओं को टैक्सी स्टैण्ड में रोके जाने हेतु किया जाता है। इस टैक्सी स्टैंड के बगल में एक गली है एवं उसके बगल में लक्ष्मण झूला पुलिस चौकी है। गंगा नदी के किनारे की दूरी निर्माणाधीन स्थल की चाहरदीवारी (जिसका अक्षांश एवं देशांतर क्रमशः 30° 07' 21' एवं 78° 19' 39' है) से गंगा नदी के बायें किनारे से दूरी 40 मीटर मापी गयी है, जिसे गूगल मैप से सत्यापित भी किया गया है| पूर्व में सहायक अभियंता, सिंचाई उपखंड चतुर्थ, सिंचाई विभाग, उत्तराखण्ड सरकार, दुगड्डा के पत्र संख्या 99/स0अ0 IV/दुगडडा दिनांक 04.06.2022 के माध्यम से उक्त स्थल की दूरी गंगा नदी के किनारे से 60 मीटर दर्शायी गयी है। (संलग्नक–1) Flood Plain Zone के निर्धारण के संबंध में अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या 200/2014 M.C Mehta Vs Union of India में पारित आदेश के अनुपालन में Flood Plain Zone के निर्धारण के सम्बन्ध में राज्य सरकार उत्तराखंड शासन, सिंचाई एवं बाढ नियंत्रण अनुभाग–2 संख्या 05/11(2)/2021–06(17)/2020 देहरादून दिनांक 03 जनवरी, 2022 के माध्यम से अधिसूचना निर्गत की गयी है (संलग्नक–2) एवं जिसमें गंगा नदी पर व्यास घाट (देवप्रयाग) बांये पार्श्व से भीमगौडा बैराज बांये पार्श्व तक के क्षेत्र को बाढ मैदान क्षेत्र (Flood Plain Zoning) घोषित किया गया है| राज्य सरकार द्वारा

NOTARY G.C NAITHANI Notary Public Pauri Garhwal Reg. No. 12(9) 2004 INDIA

जिला मजिस्ट्रेट

30

100 वर्ष बाढ़ आवृत्ति लाइन से इस पार्किंग स्थल की दूरी 25 मीटर एवं गंगा नदी के बाए ी 40 मीटर मापी गयी है। माननीय राष्ट्रीय हरित अधिकरण के आवेदन संख्या 200/2014 में ि दिनांक 15.12.2015 के तहत उक्त क्षेत्र 100 मीटर के अन्दर आता है, जो एक निषिद्ध क्षेत्र ल राज्य सरकार द्वारा घोषित अधिसूचित 100 वर्ष बाढ़ आवृत्ति के बाहर है जबकि माननीय अधिकरण के निर्णय जिसको दिनांक 15.12.2015 के तहत 100 मीटर के अन्दर निषिद्ध क्षेत्र के समय Google Map से लिये गये मानचित्र की प्रति संलग्न है। (संलग्न–3)

अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

स0 चौहान) ा0अधिकारी प्रदूषण नियंत्रण देहरादून।	(फैजउल्लाह खान) प्रर्वतन समन्वयक राष्ट्रीय स्वच्छ गंगा मिशन, दिल्ली	17/10/22 (रीना सत्तावन) वैज्ञानिक 'डी' केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली	(राजेश कुमार) अधीक्षण अभियंता केन्द्रीय जल आयोग देहरादून।

TRUE COPY

जिला मजिस्ट्रेट
पौड़ी गढ़वाल

NOTARY
G.C NAITHANI
Notary Public
Pauri Garhwal
Reg. No. 12(9) 2004-21
GOVT OF U.A. INDIA

21/10/22

Sworn & Verified the Deponent Before me on 21/10/22 at 6 A.M./P.M. at Pauri Garhwal

21/10/22

Manesh Chandra Belthar
Advocate/Kotam